

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2936
ANSWERED ON:18.08.2004
SCHEME FOR FAMILY PENSION
Gaikwad Shri Eknath Mahadeo

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there is any scheme for payment of family pension for dependents of Central Government pensioners who suffer from chronic mental disability, disease or impairment;
- (b) if so, the details thereof;
- (c) whether any criteria/conditions have been prescribed in this regard;
- (d) if so, the details thereof; and
- (e) the number of persons receiving such a pension at present?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) to (d): The family pension shall be payable to the son or daughter of a Government servant for life who is suffering from any disorder or disability of mind (including mentally retarded) or is physically crippled or disabled so as to render him or her unable to earn a living even after attaining the age of twenty-five years, as per the proviso under Rule 54 (6) of Central Civil Services (Pension) Rules, 1972, subject to the following conditions viz,

(i) if such son or daughter is one among two or more children of the deceased Government servant/pensioner, the family pension shall be initially payable to the minor children in the order of their birth until the last minor child has attained the age of twenty-five years and thereafter the family pension shall be resumed in favour of the son or daughter suffering from disorder or disability of mind or who is physically crippled or disabled;

(ii) Family pension to twin children shall be payable in equal shares;

(iii) family pension to such son/daughter shall be paid through a guardian as if he or she were a minor except in the case of physically crippled son/daughter who has attained the age of majority;

(iv) in case of a mentally retarded son or daughter, the family pension shall be payable to a person nominated by the Government servant or the pensioner, as the case may be, and in case no such nomination has been furnished to the Head of Office by such Government servant or pensioner during his lifetime, to the person nominated by the spouse of such Government servant or family pensioner, as the may be, later on;

(v) Before allowing family pension for life to any such son or daughter, the appointing authority shall satisfy that the handicap is of such a nature so as to prevent him or her from earning his or her livelihood and the same shall be evidenced by a certificate obtained from a medical officer not below the rank of a Civil Surgeon setting out, as far as possible, the exact mental or physical condition of the child; and

(vi) such son/daughter or his/her guardian, as the case may be, shall produce every three years a certificate from a medical officer not below the rank of a Civil Surgeon to the effect that he or she continues to suffer from disorder or disability of mind or continues to be physically crippled or disabled.

(e): Grant of pension is decentralized and no records in this regard are maintained centrally in the Ministry of Personnel Public Grievances and Pensions.